File No. 01/53/8/AM19/O-5/IC
Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Trade Notice No: 49/2015-2020 Dated:15.03.2019

To,
All Regional Authorities of DGFT
All Importers/Members of Trade
All Technical Authorities of different Departments

Subject: Online facility for obtaining import license for 'Restricted' items from 18th March, 2019 (Para 2.50 of Handbook of Procedures, 2015-2020)-regd.

In line with the revised application form ANF-2M issued vide Public Notice No. 79 dated 15th March,2019, a new module for filling such online applications to DGFT(HQ) has been made operational from 18 .03.2019.

- 2. All applicants [individuals, corporate or State/Central entities) are required to use this online facility for filing applications and no application will be accepted in offline mode. IEC is essential for this online module; the entities not having an IEC, may use the relevant IEC no. as per the Annexure-I. Further, FAQs on provisions regarding imports may be assessed at: https://dgft.gov.in/user-facilitation/faq-provisions-regarding-imports
- 3. The step by step process for filing online application for Import license is as under:
 - (i) Visit DGFT website http://dgft.gov.in
 - (ii) Select "Services" tab.
 - (iii) Click on "ECOM" and select "Online ECOM Application".
 - (iv) Page with "e-filling of Application " will open (http://dgftcom.nic.in/eComapplications.html)
 - (v) Select "Restricted Item for import license".
 - (vi) Login to application after OTP based authentication using email / mobile
 - (vii) Fill IEC details*, RCMC details (if applicable) and other data fields along with details of import items; attach documents (in pdf format- max 5MB) and make payment online.

- (viii) Select the concerned jurisdictional RA from the dropdown list and submit your application.
- (ix) Instant acknowledgement of application will be received on the applicant's mobile and email.
- 4. While submitting the application form it may kindly be noted that:
 - (a) Multiple/Different import items are permitted in a single application subject to the following:
 - (i) Only one port of Registration (POR) for Customs purposes is allowed for all the import items mentioned in the application. This Customs Port of Registration cannot be changed, once the Import License has been issued by the RA of DGFT.
 - (ii) No import from non EDI ports is permissible;
 - (iii) In case, different ports of registration are required, applicant may file separate applications.
 - (b) Separate applications may be made for import of "Restricted" items, STE items (canalized through state agencies) and items for Govt. supply. These items cannot be clubbed together, in one application.
 - (c) CIF value of import items can be filled in their actual currency code. However, the cumulative value will only be reflected in one of the GCA currencies.
 - (d) All mandatory documents required for examination of the application must be uploaded in pdf format, duly signed and stamped by the applicant/applicant firm.
- 5. Further, online applications must incorporate mandatory requirements under relevant Law/ Rule/Regulations.. An illustrative list is as under:

Category of Application	Mandatory Information (scanned copy to be uploaded]
Live animals and bovine semen for breeding purposes etc.	NoC from concerned State Animal Husbandry Deptt.
Horses for sportsmen	Recommendation from Equestrian federation
Import of Pets	 Pet Book along with return tickets (if applicable) and any other relevant document. (Refer to pet guidelines at http://dgftcom.nic.in/exim/2000/petguidelines.pdf
Import of live animals for R&D purposes	Certification of having R&D facilities

Import of Tyre scrap/ Lead scrap/battery scrap	 DIC/Udyog Aadhar NoC from MoEF&CC CA certificate indicating production/consumption data for last 3 years
Import of slag Import of ozone depleting substance Import of Wild Animals under Animal Exchange Programme	 State Pollution Control Board certificate CA certificate indicating production/consumption data for last 3 years Recommendation of Central Zoo Authority
Import of Arms and ammunition	 Arms Dealer license Furnish sale details of arms and ammunitions in preceding 3 licensing year (in Rs.) For supply to Govt. Deptts. including Police/Defence furnish End User Certificate and Proforma invoice of the Supplier
Aircraft/Helicopter/Hot Air Balloons/UAVs	 DGCA permission, number and date; NoC from WPC of Deptt of Telecom, if applicable Aircraft details
Transmitter or Communication device	Regional WPC permission /NoC
Refurbished electronic items	 BIS Registration certificate or exemption letter from MeITY
Import of gold -dore	 NABL certification for first time importers BIS certification for subsequent imports (Refer to Trade Notice No.48 dated 13.3.2019) Pollution Certificate from State Pollution Control Board DIC/Udyog Aadhar.
Import of Silver - dore	 Pollution Certificate from State Pollution Control Board DIC/Udyog Aadhar.

6. This issues with the approval of the Competent Authority.

Joint Director General of Foreign Trade

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*Following permanent IEC numbers may be used by non – commercial PSUs and categories or importers/exporters mentioned against each category while applying for import/export licenses:

Sr. No.	Permanent IEC	Categories of Importer / Exporter
1	AMDCG0111E	All Ministries / Departments of Central Government and agencies wholly or partially owned by them.
2	ADSGA0129E	All Departments of any State Government and agencies wholly or partially owned by them.
3	DCUNO0137E	Diplomatic personnel, Counsellor officers in India and officials of UNO and its specialised agencies.
4	IABBR0145E	Indians returning from / going abroad and claiming benefit under Baggage Rules.
5	IIHIE0153E	Persons /Institutions /Hospitals importing or exporting goods for personal use, not connected with trade or manufacture or agriculture.
6	IIEGN0161E	Persons importing/exporting goods from /to Nepal
7	IIEGM0170E	Persons importing / exporting goods from / to Myanmar through Indo-Myanmar border areas
8	IFFIE0188E	Ford Foundation.
9	ATAEF1096E	Importers importing goods for display or use in fairs, exhibitions or similar events under provisions of ATA carnet. This IEC number can also be used by importers importing for exhibitions/fairs as per Paragraph 2.63 of Handbook of
10	IDNBG1100E	Director, National Blood Group
11	ICIRN1126E	Individuals /Charitable Institution /Registered NGOs importing goods, which have been exempted from Customs duty under Notification issued by Ministry of Finance for bonafide use by victims affected by natural calamity.
12	IIEGC1134E	Persons importing/exporting permissible goods as notified from time to time, from /to China through Gunji, Namgaya Shipkila and Nathula ports, subject to value ceilings of single consignment as given in Paragraph 2.07 (iv) above.
13	NCIEE1169E	Non-commercial imports and exports by entities that have been authorised by Reserve Bank of India.